

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH, LUCKNOW.

O.A.No.408/91(L)

Date of Order: 24th Oct., '91.

Jai Chand

- Applicant.

Mr.A.K. Dixit

- Counsel for the
Applicant.

Vs.

U.O.I.

- Respondents.

CORAM:

1. The Hon'ble Mr. Kaushal Kumar - Vice Chairman.
2. The Hon'ble Mr. S.N. Prasad - Member (Judl.)

Mr.Kaushal Kumar, Vice Chairman.

Heard. In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant is aggrieved by wrong fixation of his pay. He has made a representation to the concerned authority on 28th May, 1991 filed as Annexure A-6 with the application. The learned counsel for the applicant states that the said representation has not been disposed of so far. The period of six months from the date of filing of the representation is also not over. As such, the present application is pre-mature and is not maintainable.

2. In the circumstances of the case, while dismissing the present application, we direct the respondents to dispose of the representation dated 28th May, '91 on merits through a speaking order within a period of three months from the date of receipt of this order.

3. The applicant will be at liberty to file a fresh application, if so advised, after he has exhausted the remedies available to him under the service rules.

4. A copy of this order along with the copy of the application and its annexures shall be sent to the respondents.


(S.N. PRASAD) 24-10-91
MEMBER (JUDL.)


24-10-91
(KAUSHAL KUMAR)
VICE CHAIRMAN.